

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**CP No. 60(ND)/2015**

**IN THE MATTER OF:**

PTC India Financial Services Ltd. .... **APPLICANT / PETITIONER**  
Vs  
M/s. RS India Wind Energy Pvt. Ltd. & Ors. .... **RESPONDENT**

**SECTION:**

**Under Section 397/398 of the Companies Act**

**Order delivered on 18.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR**  
**Hon'ble President**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant/petitioner : Mr. Sidharth Sethi, Ms. Megha Kapoor,  
Advocates

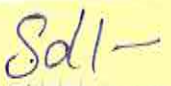
For the Respondent : Mr. Arjun Singh Bhati, Ms. Jaya Shahi, Advs.  
for R-1 to 5

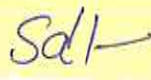
Mr. Rakesh Kumar, Adv. for Contemnor No.1&2  
Ms. Bindu Das, Adv. for contemnor No. 3

**ORDER**

Learned Counsel for the parties state that the matter is still pending before Hon'ble the Supreme Court.

Accordingly, hearing is deferred to 12<sup>th</sup> March, 2018.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**